## Cancellation of flights due to the aircrash at Ahmedabad and Guwahati

- 655. SHRI SHANKER SINH VAGHELA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:
- (a) what is the number and the names of the flights cancelled throughout the country consequent upon the aircrashes in Ahmedabad and Guwahati on 19-10-1988; and
- (b) what is the estimated financial loss incurred on account of these crashes and cancellations of flights?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND SHIVRAJ PATIL): TOURISM (SHRI (a) Effective 25th October, 1988 Indian Airlines has cancelled two of its B-737 servicee namely. IC-598|597(Bombay-Cochin-Bombay) IC-249 250 and (Calcutta-Guwahati-Calcutta). Vayudoot has cancelled operation of services to Kailash har and Kamalpur.

(b) As far as crashes are concerned the aircraft were insured. The amount of loss on account of cancellation of the services would be difficult to compute as passengers travelling to these affected places would normally take alternative services.

## Financial package for the purchase of aircraft

- 656 SHRI KRISHNA KUMAR BIR-LA: Will the Minister of CIVIL AVIA-TION AND TOURISM be pleased to state:
- (a) whether it is a fact that the Indian Airlines have failed to tie up financial package for the purchase of 19 aircrafts to be delivered by 1990 and that has decided to appoint a foreign consultant to suggest the way of financing the purchase;
- (b) whether it is also a fact that enough expertise is available within the country to chalk out the desirable package and that the job can be done by the IA officials itself; and

(c) if so, what is the estimated expenditure likely to be incurred on account of consultancy fee to the foreign consultants and what are the reasons for appointing foreign consultants when the necessary expertise is available within the country?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL): (a) to (c) The financing of the foreign exchange cost for acquisition of aircraft will be decided by Indian Airlines in consultation with the Ministry of Finance. Multiple options are available in International Financing Market for loan and lease finance. The question whether the services of a foreign consultancy firm are required or not has not been decided.

## Purchase of Air-bus 320 from a French Company

- 657. SHRI KRISHNA KUMAR BIR-LA: Will the Minister of CIVIL AVIA-TION AND TOURISM be pleased to state:
- (a) whether it is a fact that letter of intent for the purchase of 12 Airbus A-320 from a French company was issued before he report of the French Government into the crashing of Airbus A-320 on its demonstration flight at Mulhose/Habeseium Airfield in France in June, 1988, was available; and
- (b) if so, what are the reasons for issuing letter of intent without knowing the outcome of the investigations into the crash by the French Accident investigation Commission?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ PATIL): (a) The Preliminary Report, received in July. 1988, on the accident of Airbus A-320 aircraft of Air France, at Malhousel Habeseim, France on 26-6-1988, revealed that the accident did not occur from any defect, malfunctioning attributable to A-320 aircraft, but was caused by the pilot's error. The letter of intent for 12 Airbus